

DIVISION BENCH

ITEM NO.103

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.45/ALD/2021

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 8th May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	EMPIRE TRANSPORT SERVICES LTD V/S NOIDA METRO RAIL CORPORATION LTD
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Gaurav Mitra with Sh. Anubhav Goel, : *For the Operational Creditor*
Ms. Preeti Goel, Ms. Priyanka Dhyani
& Ms. Lavanya Pathak, Advs.

Sh. Gopal Jain, Sr. Adv. assisted by : *For the Corporate Debtor*
Sh. Kaushlendra Nath Singh &
Sh. Abhishek Prasad, Advs.

ORDER

Ld. Counsels representing the parties are present through VC.

- 1.** As per the previous order dated 16.04.2024, it was observed by us that in lieu of an application filed by the Corporate Debtor *vide* IA No.149/2024, certain documents were sought to be placed on record by the Corporate Debtor, which was allowed.
- 2.** Ld. Counsel representing the Operational Creditor however has submitted that in response to the said documents, he would also be filing some counter documents. However, the said documents have not been placed on record till today.
- 3.** Faced with this, the Ld. Counsel representing the Operational Creditor states that one last opportunity may be granted to file documents in response to the

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aforesaid application IA No.149/2024, which has already been allowed.

4. Let the last opportunity be granted to the Operational Creditor to file the documents, if any, within a period of ten days positively.
5. Needless to say, that in case if the documents are not filed, no further opportunity would be granted whatsoever in filing the additional documents, if any.
6. The amended revised written submissions be also filed by both the parties on or before the next date of hearing.
7. Let the matter be adjourned for final hearing on 5th July, 2024 and to be taken up higher on Board. It is made clear that no adjournment would be granted to either of the parties and the final hearing would take place on that date.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

8th May, 2024

Kavya Prakash Srivastava
(Stenographer)